

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1163/91

198

T.A.-No.

DATE OF DECISION 9.4.1992

M.Pandurangam &amp; 2 others Petitioner

Mr.S.Lakshama Reddy Advocate for the Petitioner(s)

Versus

The Divisional Railway Manager, S.C.Rly,  
Secunderabad & 3 others Respondent

Mr.V.Bhimanna Advocate for the Respondent(s)

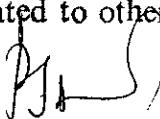
## CORAM :

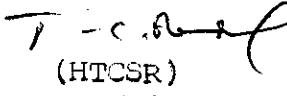
The Hon'ble Mr. P.S.HABEEB MOHAMED, Member (Admn.)

The Hon'ble Mr. T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

  
 (HPSHM)  
 M(A)

  
 (HTCSR)  
 M(J)

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.No.1163/91

Date of Order: 9.4.92

BETWEEN :

1. M.Pandurangam
2. G.Nagender Rao
3. J.E.Sanjeeva Rao .. Applicants.

A N D

1. The Divisional Railway Manager (Personnel), South Central Railway (MG), Secunderabad.
2. The Sr.Divisional Mechanical Engineer (MG), S.C.Railway, Secunderabad.
3. The Loco Foreman, Loco Shed, Secunderabad, Lalaguda, Secunderabad.
4. Muralidhar Sharma, Fitter Chargeman, Loco Foreman, Locoshed (MG) Lalaguda, Secunderabad. .. Respondents.

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Counsel for the Applicants .. Mr.S.Lakshama Reddy

Counsel for the Respondents .. Mr.V.Bhimanna, S.C. <sup>for</sup> Oly.

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CORAM:

HON'BLE SHRI P.S.HABEEB MOHAMED, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Division Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

T - C. R.

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Copy to:-

1. The Divisional Railway Manager(Personnel), South Central Railway (MG), Secunderabad.
2. The Sr. Divisional Mechanical Engineer (MG), South Central Railway, Secunderabad.
3. The Loco Foreman, Loco Shed, Secunderabad, Lalaguda, Secunderabad.
4. One copy to Sri. S.Lakshma Reddy, advocate, CAT, Hyd-bad.
5. One copy to Sri. V.Bhimanna, SC for Railways, CAT, Hyd.
6. One spare copy.

Rsm/-

22/10/2019

.. 2 ..

Mr.Rajeswara Reddy for Mr.S.Lakshama Reddy,  
 Advocate for the applicant and Mr.V.Bhimanna, Standing  
 Counsel for the respondents are present. Heard both sides.

2. As per our orders dated 25.2.92 we have directed the applicant to amend the OA restricting the prayer to one of the applicants, within a week from 25.2.92 and failing which we have ordered this OA to be listed for rejection. The said order was passed after dismissing MA.1512/91 on 25.2.92, which MA had been filed for permission to file a single petition on behalf of all the applicants in the OA. From 25.2.92 onwards the case was adjourned to 5.3.92 and again to 11.3.92, from 11.3.92 to 18.3.92, from 18.3.92 to 19.3.92, from 19.3.92 to 30.3.92. Inspite of sufficient opportunity that had been given to the applicant, in this OA, the OA is not amended restricting the prayer to one of the applicants only as directed. It appears to us that ~~the~~ <sup>none of the</sup> applicants are ~~not~~ interested in the prosecution of this OA. In view of this position we have no hesitation to reject this OA and accordingly we reject this OA. In the circumstances of the case the parties shall bear their own costs. Eventhough we have rejected this OA, we make it clear that the applicants would be at liberty to file separate OAs in accordance with Law for the relief they have claimed in the present OA.

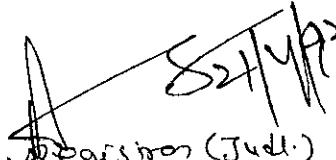
  
 (P.S.HABEEB MOHAMED)  
 Member (Admn.)

  
 T. Chandrasekhar Reddy  
 (T.CHANDRASEKHARA REDDY)  
 Member (Judl.)

Dated: 9th April, 1992.

(Dictated in the Open Court)

sd

  
 D.Y. Registration (Judl.)

contd... 3) -